Aeronautics Project at Angamali Ernakulam District

2644. SHRI A. A. RAHIM: Will the Minister of DEFENCE be pleased to state:

(a) whether Kerala Government's request to have the site of the Aeronautics Project at Angamali, in Ernakulam District is pending with Government;

(b) if so, when the inspection team of the Hindustan Aeronautics Limited is likely to visit the site; and

(c) the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) to (c). M/s. Hindustan Aeronautics Limited had received proposals recommending various sites for setting up of a new factory for manufacture of advanced avionics from a number of State Governments. These proposals included one from the Government of Kerala recommending certain sites including Angamali.

The question of setting up the factory including its location is under consideration of the Govt.

Official Secrets Act

2645. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government intend to rigidly tighten the provisions of Official Secrets Act which was originally enacted by the British in 1923;

(b) whether it is a fact that Govt. have issued a circular amongst senior most officials for this purpose with particular reference to Section V; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) A Study Group consisting of Joint Secretaries of Ministry of Law and Home Affairs and representatives of the Ministries of Defence and Intelligence Bureau was set up in 1975, to review the provisions of the Act, so as to deal more effectively with espionage activities. The Study Group submitted its report on 19-7-1978. It was sent to the State Governments for their comments. These comments are currently under examination. As the Government is yet to take a decision on the recommendations; it would not be in public interest to furnish details thereof.

(b) No such secret circular has been issued.

(c) Does not arise.

चुनावों में मारे गये व्यक्ति

2646 श्री रतिलाल प्रसाद वर्मा : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1977 और 1980 में लोक सभा के चुनावों के दौरान असामाजिक तत्वों ने मतदान केन्द्रों पर कब्जा करने और जाली वोट डालने की कार्यवाही के दौरान कितने व्यक्तियों को मार डाला और कितने व्यक्ति घायल हुए तथा उसके फलस्वरूप कितने व्यक्तियों की अस्पताल में मृत्यु हुई ; और

(ख) सरकार का यह सुनिश्चित करने के लिये कि मतदाता मतदान केन्द्र पर सुरक्षित पहुंचे ताकि लोकतांत्रिक ढांचा बना रहे, क्या व्यवस्था करने का विचार है ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना): (क) राज्य सरकारों से सूचना की प्रतिक्षा की जा रही है और सभा पटल पर रख दी जाएगी ।

(ख) केन्द्र सरकार ने चुनावों के दौरान कानून और व्यवस्था बनाए रखने के लिए राज्य सरकारों को विस्तृत निर्देश जारी किए थे। राज्य सरकारों को यह सुनिश्चित करने के लिए पर्याप्त प्रबन्ध करने की सलाह दी गई थी कि दलगत झगड़े, न्याय संगत चुनावों में हस्तक्षेप और मतदाताओं का अभिन्यास न हो। यह सुझाव दिया गया था कि पुलिस को सतर्क रहना चाहिए। चुनाव की तारीख से कम से कम एक महीने पहले बड़ी संख्या में समाजविरोधी तत्वों के मामलों का सफाया करना चाहिए और दण्ड प्रक्रिया संहिता की धारा 107 के अधीन कार्रवाई शुरू करके उनके विरुद्ध निवारक कार्रवाई करनी चाहिए । इसके अतिरिक्त राज्य सरकारों से अनुरोध किया गया है कि वे जिला प्राधिकारियों से जोर डालकर कहें कि कड़ी निगरानी रखने और गुण्डा तत्वों की गतिविधियों के विषय